

DR. APJ ABDUL KALAM

AIR & SPACE LAW & POLICY ESSAY COMPETITION, 2019

ABOUT THE ESSAY COMPETITION:

The aerospace industry in the 21st century is enjoying rapid growth and development, but remains rooted in the foundations, efforts, and ideas of yesterday. Faced with a wide variety of emerging industry practices and complex issues, law and policy in the aerospace sector must not only continue to develop apace, but also foster development and innovation.

The objective of this annual essay competition is to offer insight into pertinent issues and challenges, offering potential solutions and analyses from professionals and experts in the fields of air and space law. Moreover, these insights demonstrate the global nature of air and space activities, and how current and future challenges require a progressive approach in the development and application of law and policy.

This collection of essays, addressing the contemporary issues and future challenges in air and space law, provides a valuable resource for experienced practitioners and students. By delving past headlines and buzzwords to explore current and future challenges and solutions, these essays should present a rigorous legal examination relevant to the missions and efforts of international and regional organisations, civil aviation professionals, international and national space agencies, private operators, investors, insurers, and aviation and space consultancies.

ABOUT US:

Mr. Sagar Singamsetty is the Founder and Editor-in-Chief of the APJ Kalam Air and Space Law and Policy Essay Competition. The essay competition is organized by the Indian Journal of Law and Public Policy in association with the Centre for Aerospace & Defence Laws at National Law University, Hyderabad (NALSAR).

The Indian Journal of Law and Public Policy (IJLPP) is a solemn effort to promote erudite discernment and academic scholarship over this relationship, in a way which is not mutually dependent on each of these fields, but which is mutually exclusive and independent. The focus has been to give a multi-disciplinary approach, while recognizing the various effects of law and public policies on the society.

NALSAR University of Law, Hyderabad, India, is an institution of national eminence in the field of legal education and research. NALSAR, in its endeavor to promote quality research in contemporary legal issues, has focused on one of the contemporary but neglected areas in Indian legal realm, i.e., Air and Space laws. To fill this gap and to promote further studies and research in the aerospace law, the University established the Centre for Air and Space Law (CASL) in 2005. Since then, NALSAR-CASL has evolved as a leader in promoting the study of and training in the specialized fields of Air and Space Law. Recently, the Centre has added Defence Laws as a subject of Study, in tune with the national requirement of producing specialists in Defence Laws. Accordingly, the Centre has been rechristened as Centre for Aerospace and Defence Laws (CADL).

THEME:

CONTEMPORARY LEGAL DEVELOPMENTS IN AIR AND SPACE LAW

Essays should address a recent development in air or space law or discuss an area of air or space law where a controversy or disagreement exist. Entrants are encouraged to write on subjects of international interest in addition to issues that are relevant to national interest.

EDITORIAL BOARD:

Sagar Singamsetty, Founder and Editor-in-Chief
Syed Tamjeed Ahmad, Co-Founder and President of the IJLPP Journal
Christopher Schmidt, Associate Editor
Rishika Jain, Managing Editor

ELIGIBILITY AND AUTHORSHIP:

The competition is open for students, academicians, and practitioners from different disciplines. Co-authorship to a maximum of two authors is permitted.

ESSAY SUBMISSION:

The soft copy of the essay must be emailed to administrators (one in MS Word .doc/.docx format and one in PDF) at journal@ijlpp.com by **31st October 2019**. A cover letter shall be attached containing following details: Name of author(s); Company/Law firm/University/Law School Name and its address; Topic of the essay; Contact details of the author(s), e.g., Email ID and Contact Number.

DECLARATION OF RESULTS & AWARDS:

1. The organizers shall endeavor to declare the result of the competition by **2nd December 2019**.
2. The top 8 entries will be published in a special issue by IJLPP (ISSN: 2394-2657).
3. The top eight entries shall get an opportunity to present their essay at an International Conference to be organized at NALSAR, Hyderabad.
4. The awards* shall be as follows along with a certificate: -

Rank	Amount
Winner	₹ 50,000 (USD 730)
First Runners Up	₹ 30,000 (USD 435)
Second Runners Up	₹ 20,000 (USD 290)

CRITERIA FOR EVALUATION:

Essays will be evaluated based on the following criteria:

1. Quality of Research (20 Marks)
2. Originality/Creativity (10 Marks)
3. Language, Grammar, and Style (10 Marks)
4. Organization, Structure, and Clarity of Expression (10 Marks)
5. Quality and Viability of Recommendations/Suggestions (20 Marks)

METHODOLOGY OF EVALUATION:

The essays will be evaluated in three stages.

Stage 1: The essays will be evaluated by our Editorial Board, which comprises a three-tier, blind, peer student review process. The top fifteen essays will be sent for stage two.

Stage 2: The essays will be evaluated by our Consulting Board, which comprises legal practitioners and research scholars in the field of air and space law. The top ten essays will be sent for stage three.

Stage 3: The essays will be evaluated by Advisory Board, which comprises Emeritus Professors, Professors, Academicians, and Senior Legal Practitioners from different international universities, law firms, and companies in the field of Air and Space Law. The last stage evaluation shall determine top eight essays to be published and the three winners of the competition.

Note: *The amount is inclusive of International money transfer charges or national/international postal tax deduction.

GUIDELINES:

1. The essays shall be in English.
2. The word limit for the essay is 4500-5000 words (exclusive of footnotes or any other references).
3. The mandatory formatting specifications for the essay are: 1-inch margin on all sides; Times New Roman typeface with 12-point font size; and 1.5 line spacing.
4. For footnotes, the mandatory formatting specifications shall be: Times New Roman typeface with 10-point font size; and single (1) line spacing.
5. Authorities must be cited throughout the essay using the OSCOLA citation method: (https://www.law.ox.ac.uk/sites/files/oxlaw/oscola_4th_edn_hart_2012.pdf).
6. A bibliography is not expected. Tables and figures should have a title and number.
7. Quotations may be in the original language if a translation is provided in English either in the text or in a footnote.
8. **ANONYMITY:** To protect anonymity and to ensure a fair process, neither the name of the applicant nor the name of his/her university must appear anywhere in the submitted essay.
9. **PLAGIARISM:** Plagiarism is cause for immediate disqualification. The original content limit shall stay above 80 percent.
10. The copyright of the entry to the Journal will rest with the Editorial Board once the entry has been selected and the authors(s) of the same have been notified.

IMPORTANT DATES:

LAST DATE FOR ESSAY SUBMISSION: 31st October, 2019

ANNOUNCEMENT OF RESULT: 2nd December, 2019

[TO REGISTER CLICK HERE](#)

FOR QUERIES:

info@ijlpp.com

